

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 22nd of December, 2023

S.O. 627 - In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction.

S.No.	Name of the Officer	Designation	Jurisdiction/Place of posting
01	Shahid Iqbal	Tehsildar	HQA to DC Rajouri
02	Rahul Kumar	Naib Tehsildar	PA to DC Rajouri
03	Surjeet Singh	Naib Tehsildar	Prat, Tehsil Sunderbani
04	Mohd Aasim	Naib Tehsildar	Ujhan, Tehsil Darhal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: - 22 - 12-2023

No. LAW-Powr/3/2021-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Secretary to Government, Revenue Department.
- 4) Deputy Commissioner, Rajouri. This is with reference to letter No. **DMR/2023-24/Estt/1060-63 Dated: -04-12-2023.**
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) All Concerned .
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website

(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A

22-12-2023